

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CIRCUIT SITTING at SHIMLA**

**ORIGINAL APPLICATION NO.063/00752/2019
SHIMLA, this the 19th day of July, 2019**

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Hem Raj son of Shri Moti Ram, resident of House No. 90/5, Village and Post Office, Sundernagar-I, Tehsil Sundernagar, District Mandi, H.P., presently posted as Gramin Dak Sevak Mail Deliverer (GDSMD), Post Office Sundernagar-I, District Mandi, H.P.
2. Dhani Ram son of Shri Kanhiya Lal Sharma, resident of Village Maloh, Post Office Maloh, Tehsil Sundernagar, District Mandi, H.P. presently posted as Gramin Dak Sevak Branch Postmaster, (GDSBPM) Post Office Maloh, District Mandi, H.P.
3. Karam Singh son of shri Narsinghu Ram, resident of village and Post Office Churadh, Tehsil Sundernagar, District Mandi, H.P. presently posted as Gramin Dak Sevak, Mail Deliverer, (GDSMD) Post Office Churadh, District Mandi, H.P.
4. Sukh Ram son of Shri Sant Ram, resident of Village Khural, Post Office Dhawal, Tehsil Sundernagar, District Mandi, H.P. presently posted as Gramin Dak Sevak Branch Postmaster, (GDSBPM) Post Office Dhawal, District Mandi, H.P.
5. Hari Ram son of Shri Punnu Ram, resident of Village Bahal, Post Office Bayala, Tehsil Sundernagar, District Mandi, H.P. presently posted as Gramin Dak Sevak Branch Postmaster, (GDSBPM) Post Office Bayala, District Mandi, H.P.
6. Durga Dass son of Shri Kheru Ram, resident of village Thara, Post Office Bayala, Tehsil Sundernagar, District Mandi, H.P. District Mandi, H.P. presently posted as Gramin Dak Sevak, Mail Carrier (GDSMC) Post Office Bayala, District Mandi, H.P.
7. Hima Devi wife of Shri Chhaju Ram, resident of Village and Post Office Batwara, Tehsil Sundernagar, District Mandi, H.P. presently posted as Gramin Dak Sevak Mail Carrier (GDSMC) Post Office Batwara, District Mandi, H.P.
8. Roop Lal son of Shri Krishan Chand, resident of village Khural, Post Office Dhawal, Tehsil Sundernagar, District Mandi, H.P. presently posted as Gramin Dak Sevak Mail Carrier (GDSMC), Post Office Dhawal, District Mandi, H.P.
9. Dhani Ram son of Shri Niranjan, resident of village Rahol, Post Office Batwara, Tehsil Sundernagar, District Mandi, H.P. presently posted as Gramin Dak Sevak Branch, Postmaster (GDSBPM), Post Office Batwara, District mandi, H.P.
10. Daulat Ram son of Shri Gokul Ram, resident Village Shildi, Post Office Bayala, Tehsil Sundernagar, District Mandi, H.P. retired as Gramin Dak Sevak Mail Deliverer, (GDSMD), Post Office Bayala, District Mandi, H.P.
11. Khajana Ram son of Shri Dumnu Ram, resident of Village and Post Office Batwara, Tehsil Sundernagar, District Mandi, H.P.

retired as Gramin Dak Sevak Mail Deliverer, (GDSMD), Post Office Batwara, District Mandi, H.P.

....Applicants

(Present: Mr. Inder Sharma, Advocate)

Versus

1. Union of India through its Secretary to the Government of India, Department of Posts, Government of India, New Delhi.
2. Chief Post Master General, Kasumpti, Shimla, District Shimla, H.P.
3. Superintendent of Post Offices, Mandi Division, Mandi, District Mandi, H.P..

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Respondents

(Present: Mr. Anshul Bansal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA No. 063/01131/2019 is allowed and the applicants are allowed to join together to file this single O.A.
2. At the very outset, learned counsel submitted that this O.A. may be disposed of with a direction to the respondents to consider and decide the representation dated 25.08.2018 (Annexure A-2) of the applicants for counting his services as GDS towards penisonary benefits, in view of judicial pronouncements relied upon by him.
3. Issue notice to the respondents.
4. At this stage, Mr. Anshul Bansal, Advocate, appears and accepts notice on their behalf. He does not object to the disposal of the O.A. in the above manner.
5. In the wake of above, the O.A. is disposed of with a direction to the respondents to consider and decide the indicated representation (Annexure A-2) of the applicant, in accordance with the case-law, relied upon by the applicant, by passing a reasoned

and speaking order within a period of three months from the date of receipt of a copy of this order. Copy of such order be duly communicated to the applicant.

6. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

(A.K. BISHNOI)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 19.07.2019

